

(OPEN COURT)

Central Administrative Tribunal, Allahabad Bench
Circuit Sitting at Nainital

This is the 17th day of **October, 2019**.

Original Application No. 331/01078/2019

Hon'ble Mr Devendra Chaudhary, Member (A)
Hon'ble Mr Rakesh Sagar Jain, Member (J)

Roshan Lal Sharma (Male) aged about 59 years S/o Late Sri Kahan Chandra Sharma, R/o Lane No. 3, Vasant Kunj, Thakurpur Prem Nagar, Dehradun presently posted as Commandant, 40 Battalion PAC Haridwar.

.....**Applicant**

By Advocate: **Shri Anil Kumar Joshi**

VERSUS

1. Union of India through its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. Union of India through its Secretary, Ministry of Personnel, Public Grievances and Pension, (DoP&T), Government of India, New Delhi.
3. State of Uttarakhand through its Secretary, Ministry of Home Affairs, Secretariat, Dehradun.
4. Chief Secretary, Government of Uttarakhand, Secretariat, Dehradun.
5. Director General of Police, Government of Uttarakhand, Dehradun.
6. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi-69.

.....**Respondents**

By Advocate : **Shri T.C. Agrawal (Respondent No.1)**

ORDER

By Hon'ble Mr. Devendra Chaudhary, Member (A)

Heard Shri Anil Kumar Joshi, counsel for the applicant and Shri T C Agrawal, counsel for the respondents.

2. Learned counsel for the applicant submitted that the applicant has filed this Original Application against the impugned order dated 14.03.2018 (Annexure A-1) by which the allotment year of IPS cadre of applicant has been fixed as 2006, whereas the person selected by the same selection process has been allotted the allotment year of 2005.

3. In this regard, the applicant made a representation dated 25.05.2018 (Annexure No. A-5 to the OA) to the respondents. Counsel for the applicant submitted that his grievance would be redressed, if a direction is issued by this Tribunal to the respondents to decide his representation dated 25.05.2018 by reasoned and speaking order in a time bound manner.

4. Learned counsel for the respondents has no objection to the limited prayer made by the applicant to decide his representation.

5. In view of the limited prayer made by the counsel for the applicant to decide his representation, we direct the respondent no. 1/competent authority to decide the representation of the applicant dated 25.05.2018 (Annexure No. A-5 to the OA) regarding his seniority by passing a reasoned and speaking order within a period of four weeks and communicate the decision to the applicant in writing.

6. With the above observation, the O.A. is disposed of without commenting anything on the merit of the case.

7. No order as to costs.

(RAKESH SAGAR JAIN)

Member (J)

(DEVENDRA CHAUDHARY)

Member (A)

Sushil